COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

(Appellate Jurisdiction)

APPEAL NO. 112 OF 2018 & IA NOS. 263 OF 2018

Dated: 10th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jaipur Vidyut Vitran Nigam Ltd. & Ors. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. S. K. Agarwal

Ms. Shikha Saloni Ms. Srishti Pandey

Counsel for the Respondent(s) : Mr. Divyanshu Rai

Mr. Naveen Hegde Mr. Nikhil Rai for R-1

Ms. Swapna Seshadri Ms. Neha Garg for R-2

Mr. Ranjitha Ramachandran

Ms. Poorva Saigal Mr. Shubham Arya

Mr. Pulkit Agarwal for R-3 to 5

ORDER

Learned Counsel appearing for Respondent Nos. 1 & 2 pray for another four weeks' time to file their respective written submissions. Learned counsel appearing for the Appellant prays for three weeks' time to file rejoinder.

Submissions made by learned counsel appearing for the Respondent Nos.1 & 2 as well as Appellant, as stated above, are placed on record.

Another four weeks' time is extended for compliance of the order dated 01.08.2018 and learned counsel for the Respondent Nos.1 & 2 may file their respective written submissions on or before 12.11.2018 after serving copy on the other side.

Thereafter, rejoinder may be filed on or before 03.12.2018, after serving copy on the other side.

Re-list this matter on **04.12.2018**, as requested by the learned counsel appearing for both the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member

Bn/pr